NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 942/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES:

Honest Security Services

V/s.

Privilege Power and Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

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Mr. Subit Adversation

Lumah DRDER for Respon
TCP No.942/18:BB/NCLT/MB/MAH/2017

Mr. No.942/18:BB/NCLT/MB/MAH/2017

The Petitioner is called absent. The Corporate Debtor Counsel is present stating that the petitioner side was not even present on last date of hearing, despite direction was given on 15.11.2017 to the Petitioner to prove the defects lying in the petition. It is further mentioned that since the Petitioner side was absent on last date of hearing, this Bench gave a peremptory direction to the Petitioner to be present on next date of hearing without fail.

On verification of the attendance sheet file, we have noticed that the statement made by the Corporate Debtor is right. For the Petitioner has consecutively remained absent on the last dates of hearings as well as today's hearing, this Company Petition, by recording the absence of the Petitioner, is dismissed for default.

V. NALLASENAPATHY Member(Technical)

B. S. V. PRAKASH KUMAR Member (Judicial)